

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1474/2002

Friday, this the 31st day of May, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Naresh Pal Singh  
No. 205/A  
A Shift NITC  
IGI Airport, New Delhi

..Applicant

(By Advocate: Shri S.K.Gupta)

Versus

1. Govt. of NCT of Delhi through  
its Chief Secretary  
Delhi Secretariat  
I.P.Estate, IG Stadium  
New Delhi
2. Commissioner of Police  
Police Head Quarter  
MSO Building IP Estate  
New Delhi
3. Joint Commissioner of Police (Operation)  
PHQ, MSO Building  
IP Estate  
New Delhi
4. Deputy Commissioner of Police  
IGI Air Port  
New Delhi

.. Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

Departmental proceedings were initiated against the applicant on 30.6.1996 (A-2). He was exonerated by the disciplinary authority on 20.11.1998. The aforesaid order was reviewed by the respondent No.3 under Rule 25 (B) and was set aside. At the same time, he directed the respondent No.4 to pass a reasoned order. The respondent No.4 reconsidered the matter and exonerated the applicant once again. Another show cause notice was issued thereafter on 31.12.1999 (A-9) by the respondent No.3 in exercise of the powers available under Rule 25 (B). A

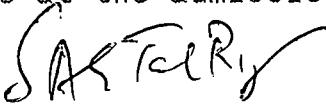
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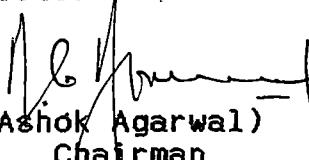
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reply to the same was filed by the applicant. The respondent No.3 thereupon proceeded to pass an order on 25.2.2000 imposing a major penalty on the applicant. This last order has been appealed against and the matter is pending before the respondent No.2, who is the appellate authority. The matter has remained pending with the aforesaid respondent for two years. The learned counsel submits that in the circumstances of this case, it will be in order to give a direction to the aforesaid respondent to decide the appeal in a timely fashion.

2. We have considered the submissions made by the learned counsel and find that it will be in order and just to dispose of the present OA at this very stage even without issuing notices with a direction to the respondent No.2 to dispose of the aforesaid appeal within a maximum of two months from the date of receipt of a copy of this order. We direct accordingly.

3. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

  
(S.A.T. Rizvi)  
Member (A)

  
(Ashok Agarwal)  
Chairman

/dkm/